

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
IB/593/ND/2023

IN THE MATTER OF:

Pawan Kumar Shah	...	Applicant
Versus		
Orion Fabrics Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Siddharth Praveen Acharya, Mr. Kumar Aniket Mr. Deepak Kumar, Ms. Vartika Singh, Advts.
For the Respondent	: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Siddharth Praveen Acharya, Learned Counsel for the applicant is present physically. Mr. Rakesh Kumar, Learned Counsel for the Corporate Debtor is present through video-conferencing. Reply on behalf of the respondent has been filed. The same is available on e-portal of this Adjudicating Authority. Learned Counsel for the applicant has submitted that they do not wish to file rejoinder. Pleadings are complete. Let this matter be posted to 01.05.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)